

**RAJASTHAN HIGH COURT, JODHPUR
CIRCULAR**

No.8 /P.I./2015

Date : 22/8/15

To:-

All District & Sessions Judge(s),

Sub. : Standing Calendar for disposal of disciplinary proceedings and complaints against officials of Subordinate Courts.

No. G/I/A-4(i)(a)50/15/ 4526

Date : 22/8/15

I am directed to state that it has been come to notice of this court that disciplinary proceedings of the officials of the Subordinate Courts are not being decided within reasonable time and pending for long time, which causes great hardship and create unhealthy atmosphere at work place.

Therefore, following guidelines to strengthen the process of early disposal of Departmental Proceedings against the officials of the Subordinate Courts are prescribed :-

S.N.	Matter	Time limit
1	Statement of allegations / charge sheet should be issued	Within One month of final decision on preliminary report or the order of appointment of Inquiry Officer, as the case may be.
2	Submission of reply / statement of defence.	Within One month.
3	Final order in departmental proceeding under Rule 17 RCS (CCA) Rules, 1958 after personal hearing.	Within One month of submission of reply/ statement of defence.
4	Completion of departmental evidence.	Within one month.
5	Completion of defence evidence.	Within one month.
6	Final hearing and submission of Inquiry Report.	Within One month of defence evidence.
7	Decision on Inquiry Report by the Disciplinary Authority.	Within One month of receipt of the Inquiry Report.
8	Final order in the departmental inquiry.	Within One month of decision on Inquiry Report.

Thus, the departmental proceedings are to be concluded as per Rules, as early as possible and at the most within eight months.

BY ORDER,


REGISTRAR (ADMN.)